

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 58/TT/2020

Date:18.3.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval for truing up transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for **Asset:**Hassan-Mysore 400 kV D/C transmission line and extension of 400/220 kV Hassan & Mysore Sub-station under %System Strengthening-IX in Southern Region+.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 1.4.2020:-

2014-19 period

- i) Auditor Certificate is based on the PGCIL accounts on accrual basis and nowhere mentions that it is based on Actual Cash Outflow.
 - a. Clarify whether IEDC as given in Auditor Certificate is on cash basis by providing a statement of cash discharge
 - b. Asset-wise statement of Initial Spares discharged on cash basis
- ii) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).
- iii) As per previous petition for the instant asset(s) and Order dated 18.2.2016 in Petition No. 492/TT/2014, no additional capitalisation was envisaged during 2014-19. However, in the instant petition add-cap of 15.84 lakh for 2014-19 period has been claimed on account of court orders. Explain along with supporting documents/court orders.

2019-24 period

- iv) Confirm, if there is any further Additional Capitalisation expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed in the instant petition.

Forms

- v) Flow of liabilities statement as per enclosed Annexure-I(B).
- vi) Form-13 (Break-up of Initial Spares)
- vii) Form-5 (Element Wise Break-up of Project/Asset/Element cost of Transmission System)

2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

